

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. Nos.6, 1, 10, 12 & 14 in CIVIL APPEAL NO. 2023 OF 2004

M. MEENAKSHI & ORS.

Appellant (s)

VERSUS

METADIN AGARWAL (D) BY LRS.& ORS.

Respondent(s)

(For directions, permission to file additional documents, stay, impleadment and office report)

WITH

I.A. Nos.7, 2, 11, 13 & 15 in Civil Appeal NO.2024 of 2004

(For directions, permission to file additional documents, stay, impleadment and office report)

I.A. Nos.4, 1, 2, 3, 5, 6 & 7 in Civil Appeal NO. 8265 of 2004

(For directions, impleadment of third party, impleadment of L.RS., interim directions, substitution and c/delay in filing substitution application and office report)

Date: 10/01/2011 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Mr. Anoop G. Chaudhari, Sr. Adv.
 Ms. June Chaudhari, Sr. Adv.
 Mr. Ashish Mohan, Adv.
 Mr. Prabhat K. Rai, Adv.
 Mr. K.K. Mohan, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
 Mr. P.S. Narasimha, Sr. Adv.
 Mr. Sridhar Potaraju, Adv.
 Mr. Gaichang Pou Gangmei, Adv.

Mr. S. Madhusudhan Babu, Adv.
Mr. C. Balakrishna, Adv.
Mr. C. Muralikrishna, Adv.

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UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel for the parties.
All the I.As. are dismissed.

(A.S. BISHT)
COURT MASTER

(NEERU BALA VIJ)
COURT MASTER

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. Nos.6, 1, 10, 12 & 14 in CIVIL APPEAL NO. 2023/2004

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I.A. Nos.4, 1, 2, 3, 5, 6 & 7 in Civil Appeal NO.8265/2004

O R D E R

We have heard the learned counsel for the parties.

All the I.As. are dismissed.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
January 10, 2011.